

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 225
92/252/ND/2020

IN THE MATTER OF:

Income Tax Officer-Ward 2(2), New Delhi

...APPELLANT

Vs.

Roc, Delhi & Ors

(M/s. A1 Latif Hospitality & Interiors Pvt. Ltd.)

...RESPONDENT

Section

Under Section 252

Order delivered on 18.03.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Appellant

:

For the Respondent

:

ORDER

In view of the advisory issued by the Central Government considering the seriousness of Pandemic Novel Coronavirus (COVID-19), read with NCLT's notice dated 15th March, 2020, the matter is adjourned to 07.05.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**